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C.A.No. 5188 OF 2001

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ITEM No.119 COURT No. 1 SECTION XV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 5188 of 2001@@  
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Ganga Retreat & Towers Ltd. & Anr. ....Appellant (s)

Versus

State of Rajasthan & Ors. ...Respondent(s)

With

C.A. Nos. 5189/01 (With appl(s) for stay and office report)  
C.A. 5190/01, CA Nos. 7215-17/2001.

Date :10/12/2002 This/these appeal(s)/matter(s) was/were called on  
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Appellant (s) Mr. Shanti Bhushan, Sr. Adv.  
Mr. A.M. Singhvi, Sr. Adv.  
Mr. Sunil Kumar Jain, Adv.  
Mr. S. Borthakur, Adv.

For Respondent (s) Mr. Soli J. Sorabjee, AG  
State of Rajasthan Mr. S.M. Mehta, A.G., Rajasthan  
Ms. Sandhya Goswami, Adv.

Municipal Corpn. Mr. Sushil Kumar Jain, Adv.

For appearing parties

Mr. Ashok K. Mahajan, Adv.

Mr. Pramod Dayal, Adv.

UPON hearing counsel, the Court passed the following  
O R D E R

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This matter was listed on being mentioned. The  
grievance of the respondents is that they had not been  
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informed while mentioning the matter whereas, according to the appellants, Advocate on Record for the State had been intimated, though counsel for the Municipal Corporation had not been intimated. According to the learned Attorney General appearing for the State of Rajasthan, this case would require at least three days for being argued though, according to Mr. Shanti Bhushan, learned senior counsel appearing for the appellant, the appellant will not take more than two hours. Be that as it may, Mr. Attorney General says that the matter can be listed in the month of February 2003. On consent of parties, the matter is fixed to 18th of February, 2003 before the appropriate Bench.

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(J.S. Rawat)  
Court Master

(Suneet Bala Sharma)  
Assistant Registrar